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Friday, July 23, 2021
Sravana 1, 1943 (Saka)

LOK SABHA DEBATES

(English Version)

Sixth Session
(Seventeenth Lok Sabha)



(Vol. XII Contains Nos. 1 to 10)

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NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Friday, July 23, 2021/Sravana 1, 1943 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

REFERENCE BY THE SPEAKER

Best wishes to the Indian Contingent for their participation in Tokyo Olympics

[Translation]

HON. SPEAKER: Hon. Members, the 32nd Olympic Games are set to begin in Tokyo, Japan from today. The Olympic Games symbolize international peace, friendship, fraternity, unity in diversity and excellence. In these Games, 127 athletes from India are going to participate, which is the highest ever number. I, on behalf of the entire House and myself, wish the Indian contingent participating in these games stellar performance and resounding victory.

... *(Interruptions)*

HON. SPEAKER: Question Hour.

Question No. 61, Shri Arvind Sawant ji.

... *(Interruptions)*

11.01 hrs

At this stage, Shri Kalyan Banerjee, Shri Gaurav Gogoi, Shrimati Harsimrat Kaur Badal, Dr. T. Sumathy (A) Thamizhachi Thangapandian and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

11.02 hrs

ORAL ANSWERS TO QUESTIONS

[Translation]

HON. SPEAKER: Question No. 61, Shri Arvind Sawant ji.

(Q. 61)

SHRI ARVIND SAWANT: The Hon. Minister is well aware that Mumbai in entire Maharashtra has a coastal area of 720 k.m. and there is tidal land. You know that Maharashtra has also made its own law. In the year 1979, Maharashtra Khar Lands Development Act, 1979 was passed. There is a provision that the State Government can also acquire land for development work in the interest of the public. The Metro rail project has started in Mumbai. ... *(Interruptions)* What happened during the Metro Rail project was that when forest land was acquired for the Metro Rail, the Chief Minister of our state, Hon. Uddhav Thackeray Sahab directed not to take the forest land. ... *(Interruptions)* He demanded land for the Metro Rail car shed in Mumbai's Kanjur area. Earlier, state government that was in power demanded that this Khar land is ours, it belongs to the State

Government, but now a new government is in power. ...
(*Interruptions*) The new government demanded to start the Metro Rail project in Kanjur and construct a Kanjur shed. The Union Government began claiming the land. The Union Government professes the mantra *Sabka Saath, Sabka Vikaas, Sabka Vishwaas....* (*Interruptions*). Our Kanjur Metro Rail project has been pending for long due to Khar land. I would like to submit that you have stated in your reply that some recommendations have been approved on 21st March. Keeping those recommendations in mind, will the Kanjur Shed project, which the State Government has proposed to you, will be approved and will the Union Government transfer that land to the State Government? ...
(*Interruptions*)

SHRI BHUPENDER YADAV: Hon. Speaker, Sir, it is true that Maharashtra has Khar Lands Development Act under Maharashtra Act No. 11, 1979, which has been amended from time to time. ...
(*Interruptions*) As far as the Hon. Member's question is concerned, I would like to tell him that CRZ Notification, 2019 is being implemented all over the State of Maharashtra. ... (*Interruptions*). The provision of CRZ Notification, 2011 is in force, pending updation of CZMP as per CRZ Notification, 2019. I would like to inform you further that the draft CZMP sent by the Government of Maharashtra

regarding Mumbai and Navi Mumbai districts have been received by the Ministry and are currently under examination. ... *(Interruptions)*

SHRI ARVIND SAWANT: You know that whoever forms the Government in Mumbai ... *(Interruptions)* earlier, through the NDA Government ... *(Interruptions)* the Metro Rail project is very important for the city of Mumbai. If this Kanjur Shed land is provided for that project, then that project can be completed soon. ... *(Interruptions)*

The hon. Minister in his reply has stated that his Ministry has received a proposal from the Maharashtra government. I request him to enlighten us as to the number of days in which he will approve this proposal and inform the Maharashtra Government about it?

SHRI BHUPENDER YADAV: Hon. Speaker, Sir, action is being taken as per the prescribed procedure. *(Interruptions)* I have said earlier also that this is under examination. ... *(Interruptions)*

SHRI KRUPAL BALAJI TUMANE: Hon. Speaker Sir, I would like to ask the Hon. Minister through you, how many such proposals from the State of Maharashtra are pending under CRZ? The proposals that are pending... *(Interruptions)* by when is the Union government going to clear the pending projects?

SHRI BHUPENDER YADAV: Hon. Speaker, Sir, the proposal for Mumbai and Mumbai Sub-Urban District has been received by the government and we are waiting for the rest. We are waiting for reports from other states too. ... *(Interruptions)* As far as Coastal Zone Management Plan is concerned, till now only Odisha state's plan has been completed, I have the details of other states.... *(Interruptions)* We are expecting every state to prepare a plan and send it.

SHRI ARVIND SAWANT: It would be good if the Hon. Minister tells us about the time constraints. Please tell us about the time limit. ... *(Interruptions)*. Please specify the time limit.

SHRI KRUPAL BALAJI TUMANE: Hon. Minister, in how many days will it be completed? ... *(Interruptions)*

HON. SPEAKER: Questions 68 and 73 are clubbed with question 62.

Shri Rahul Shewale.

(Q. 62, 68 and 73)

SHRI RAHUL RAMESH SHEWALE: Hon. Speaker Sir, I have asked a question about global tender. I would like to inform you that I had written a letter to the government on this issue. Whatever global tenders are being issued in the country, those global tenders were not getting any response. ...*(Interruptions)* Mumbai Municipal Corporation had also issued a global tender, Maharashtra State Government had also issued a global tender. However, without the support of the Union Government, any global tender, be it a Municipal Corporation or a State Government, cannot be successful. The Uttar Pradesh Government had also issued a global tender, but that too was not successful. The only reason for this is that even the Union Government has to grant permission. ... *(Interruptions)* All the tenders issued by Municipal Corporation or State Government across the country failed because the Indian partners of the suppliers of global tender, did not get the permissions that they should have got. ... *(Interruptions)*

I request the Government that if Municipal Corporation or State Government has to issue Global Tender across the country, then there should be a uniform policy for the same. There should be uniform guidelines and uniform tender draft. Whoever supplies it, that supply

must get the permission of ICMR and DCGI. All the global tenders that have been issued have failed due to its absence. ... *(Interruptions)*

Today every state or any municipal corporation of the country is dependent on the Union Government. The policy of the Union Government is that fifty percent will be supplied by the government and the remaining fifty percent can be purchased from the market.

HON. SPEAKER: Hon. Members, the discussion is taking place on the important issue of Covid infection and vaccine. I urge you that the whole country wants to know what is India's position regarding the vaccine? I request you, all of you are senior members, you should at least wear a mask, and you should wear a mask because the corona infection is not over yet.

... *(Interruptions)*

HON. SPEAKER: Hon. Members, you should wear a mask, if you yourself spread the infection then what message will go to the country.

... *(Interruptions)*

HON. SPEAKER: You are public representatives; you represent the public. The public has elected you to have a discussion on Covid and vaccination. You do not want to discuss, you are shouting slogans

after removing your masks and holding placards, this is not appropriate.

... *(Interruptions)*

HON. SPEAKER: Hon. Members, please follow the Covid guidelines. You are a public representative. The public seeks guidance from you.

... *(Interruptions)*

HON. SPEAKER: All of you please go to your respective seats. I will give you the opportunity to discuss every issue and subject and will give you appropriate time and opportunity.

... *(Interruptions)*

HON. SPEAKER: Hon. Members, please go to your respective seats. I will give you chance to discuss. All of you please go back to your respective seats first. I will give you a chance.

... *(Interruptions)*

SHRI MANSUKH MANDAVIYA: Hon. Speaker Sir, an important question of global tender has been raised for the availability of vaccine.... *(Interruptions)*

Hon. Speaker, through you, I want to tell the House and the country that there should be no politics in the country regarding Covid and vaccination. The Hon. Prime Minister has said this several times and I will reply here on this matter. I would not even like to do politics on this issue.... (*Interruptions*)

Hon. Speaker, I want to present a fact before you. In order to collectively fight the Covid crisis in accordance with a federal structure, the Hon. Prime Minister has held discussions with the State Governments and Chief Ministers 20 times till date and the Government of India has changed its action plan from time to time to extend cooperation in sync with the suggestions given by them. At first, questions were raised by the opposition, many people and the States that health is a state subject. The State should also be taken into confidence for health and they should give permission. The States said that we can also buy the vaccine, we should also be given permission. ... (*Interruptions*) Hon. Prime Minister said that we do not have any problem, if the states want to buy then they should do so because ultimately the citizens of the country have to be vaccinated. Therefore, Hon. Modi Ji said that from May 1, 25 percent should be purchased by the states, 25 percent by private people and 50 percent by the Government of India and then vaccination of the citizens of the

country should be done. Every state issued tender for 25 percent. ... *(Interruptions)* We assured our cooperation. However, the providers were limited and the Government of India was also negotiating. The State Government said that they wanted to issue a tender. We asked them what help could we provide, we are ready to help, we can purchase, we can issue tenders. ... *(Interruptions)* Politics could have been done on this, which many people did. We had a clear mind and Hon. Modi ji said, there will be no politics on this issue, we will help those states which are interested in buying. Many states issued global tender, but the companies were limited. Two Indian companies started manufacturing the vaccine, Serum Institute and Bharat Biotech. Moderna has registered in India and the permission has been given. ... *(Interruptions)* Johnson & Johnson has coordinated with Biological Events in India, technology transfer is underway, two companies were left. The Government of India is talking with Pfizer at one level, it is doing so even today, it is doing so even then, but one company refused negotiations with the States, since the Government of India was negotiating with them. Even today an expert group of the Government of India is talking to them. Permission has been given to more companies in India. This is not the issue; the issue is politics. There should be no politics on this issue.... *(Interruptions)* Our objective and

goal is to vaccinate hundred percent citizens above the age of 18 in the country. We all must make concerted efforts in this direction. This is not the time to play politics. It is not that people did not know, when there are international and bi-lateral negotiations, then there are company to company and government to government negotiations. We are making every possible effort till today. Even today, India has achieved the highest manufacturing capacity in the world and will achieve more in the future. We are moving towards the goal. ...
(Interruptions)

It was a very open forum. An issue emerged in the meeting with the Chief Ministers that they were not getting the vaccines, then the Government of India should provide it to them by procuring 25 percent. Hon. Modi ji said that there was no problem, so we brought a new policy on 21st July so that every citizen could be vaccinated free of cost. This new policy was introduced on the request of states for all the citizens of the country. ... *(Interruptions)* 25 percent was to be procured by states but they could not. The Government of India under the leadership of hon. Modi ji has launched a vaccination campaign to ensure that hundred percent citizens of the country are vaccinated. I urge all of you to come together and extend cooperation in the vaccination drive. All of us should come together and go to

vaccination centers when they get operational and encourage them. Together we should reply to those who are spreading misconceptions. Together we should encourage those who are not going for vaccination and join Hon. Modi Ji's campaign aimed at universalization of vaccination in the country. ... *(Interruptions)*

SHRI RAHUL RAMESH SHEWALE: Hon. Speaker, Sir, Hon. Minister has just given complete information in detail. However, I would like to know from the Hon. Minister that the situation you have mentioned does not exist in Mumbai. There is still a shortage of vaccine in Mumbai. ... *(Interruptions)* Mumbai Municipal Corporation had issued a global tender, but it did not get any response because it did not get the support it should have received from the Union government, like you just mentioned, whether it is Moderna or Pfizer, infrastructure is required for all, so will the Union government support that infrastructure? ... *(Interruptions)* All the vaccine centers in Mumbai have been closed for the last three days due to the non-availability of the requisite supply of Covaxin or Covishield in Mumbai. ... *(Interruptions)*

HON. SPEAKER: Hon. Members, the entire nation wants to know about vaccination.

... *(Interruptions)*

SHRI RAHUL RAMESH SHEWALE: I would like to request the Hon. Minister that Mumbai should get the supply of Covishield and Covaxin. The support that Mumbai should get for the global tender for Moderna or other vaccines should come from the Union Government.

Secondly, I have a request that if you give tax exemption to all the vaccine suppliers in the global tender, then they will get a uniform rate across the country. As of now different rates are coming from everywhere. ... *(Interruptions)*

SHRI MANSUKH MANDAVIYA: Hon. Speaker Sir, I have said this earlier also that any company is ready to give vaccine to any state, so whatever we say. ... *(Interruptions)*

HON. SPEAKER: Hon. Members, the whole nation wants to know about the vaccine. I am requesting you to leave. In what way the vaccination will be done in the country, how will you protect the country? Hon. Members, you are public representatives, you have been elected and sent by the general public.

... *(Interruptions)*

***WRITTEN ANSWERS TO QUESTIONS**

(Starred Question Nos. 63 to 67, 69 to 72 and 74 to 80

Unstarred Question Nos. 691 to 920)

*** For Questions, please refer to Master copy of English version, placed in Library.**

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

[Translation]

HON. SPEAKER: The House stands adjourned till 12 o' clock.

11.17 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha reassembled at Twelve of the Clock.

(Dr. (Prof.) Kirit Premjibhai Solanki in the Chair)

... (Interruptions)

12.0 ½ hrs

At this stage Shri Gaurav Gogoi, Shri Kalyan Banerjee, Shri Benny Behanan and some other Hon. Members came and stood on the floor near the Table.

... (Interruptions)

[Translation]

HON. CHAIRPERSON: Hon. Members, we have received notices of adjournment motions on some subjects. Hon. Speaker has not permitted any notice of adjournment motion.

... (Interruptions)

HON. CHAIRPERSON: Hon. Members, I request all of you to please sit at your respective places.

... (Interruptions)

12.01hrs

PAPERS LAID ON THE TABLE

[Translation]

HON. CHAIRPERSON: Now the papers will be laid on the Table.
Item No. 2 to 5.

Shri Arjun Ram Meghwal.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson Sir, on behalf of Shri Bhupender Yadav, I lay the following papers on the Table: —

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2019-2020, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2019-2020.

(2) Statement (Hindi and English versions) showing the reasons for the delay in laying the papers mentioned in (1) above.

[Placed in Library, See No. LT 4360/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson Sir, on behalf of Dr. Jitendra Singh, I lay on the Table a copy of the Ministry of Science and Technology, Shri Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Appointment and Salary and Allowances of Director) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.40 in Gazette of India dated 15th March, 2021 under section 33 of the Shri Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980.

[Placed in Library, See No. LT 4361/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson Sir, on behalf of Shri Ashwini Kumar Choubey, I lay the following papers on the Table: —

(1) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:

-

(i) The Environment (Protection) Amendment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.243 (E) in Gazette of India dated 1st April, 2021.

(ii) The Lead Stabilizer in Polyvinyl Chloride (PVC) Pipes and Fittings Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.228 (E) in Gazette of India dated 31st March, 2021.

[Placed in Library, See No. LT 4362/17/21]

(2) Copy each of the following Notifications (Hindi and English versions) under Section 25 of the Environment (Protection) Act, 1986:

-

(i) G.S.R.350 (E) published in Gazette of India dated 28th May, 2021 regarding sale and use of pet coke in lime kilns in NCR.

(ii) S.O.2 (E) published in Gazette of India dated 1st January, 2021 regarding amendments, mentioned therein, in Island Coastal Regulation Zone (ICRZ).

(iii) S.O.2239 (E) published in Gazette of India dated 10th June, 2021 regarding amendments, mentioned therein, in Island Coastal Regulation Zone (ICRZ).

(iv) S.O.2353 (E) published in Gazette of India dated 17th June, 2021 constituting the Karnataka Coastal Zone Management Authority for a period of three years with effect from the date of publication of this order, in the Official Gazette.

[Placed in Library, See No. LT 4363/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson Sir, on behalf of Dr. (Prof.) Mahendra Munjapara, I lay the following papers on the Table: -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2019-2020, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public

Cooperation and Child Development, New Delhi, for the year 2019-2020.

(2) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4364/17/21]

12.01 ½ hrs

STANDING COMMITTEE ON COMMERCE

161st and 162nd Reports

[English]

DR. MANOJ RAJORIA (KARALI-DHOLPUR): Sir, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce: -

- (1) 161st Report on 'Review of the Intellectual Property Rights Regime in India'.
 - (2) 162nd Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its One Hundred and Fifty-fourth Report on 'Export of Agricultural and Marine Products, Plantation Crops, Turmeric and Coir'.
-

12.02 hrs

**STANDING COMMITTEE ON TRANSPORT, TOURISM AND
CULTURE**

293rd Report

[Translation]

SHRI TIRATH SINGH RAWAT (GARHWAL): Hon. Chairperson Sir, I lay on the Table, the 293rd Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on “Status of Aviation Connectivity in the country” .

12.02 ½ hrs

STATEMENTS BY MINISTER

- (i) Status of implementation of the recommendations contained in the 333rd Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2020-21) pertaining to the Ministry of Earth Sciences***

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY, MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR.

* Laid on the Table and also placed in Library, See No. LT 4358/17/21 and 4359/17/21 respectively

JITENDRA SINGH): Sir, with your kind permission, I rise to lay the following statement regarding the status of implementation of the recommendations contained in the 333rd Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2020-21) pertaining to the Ministry of Earth Sciences.

(ii) Status of implementation of the recommendations contained in the 342nd Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2021-22) pertaining to the Department of Biotechnology, Ministry of Science and Technology

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY, MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER

OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, with your kind permission, I rise to lay the following statement regarding the status of implementation of the recommendations contained in the 342nd Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2021-22) pertaining to the Department of Biotechnology, Ministry of Science and Technology.

12.03 hours**BUSINESS OF THE HOUSE**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson Sir, with your permission, I rise to announce that Government Business during the week commencing Monday, the 26th of July, 2021 may consist of: -

1. Consideration of any items of Government Business carried over from today's order paper: - [it contains *(i) Consideration and passing of the Factoring Regulation (Amendment) Bill, 2020 (ii) Consideration and passing of the National Institute of Food Technology Entrepreneurship and Management Bill, 2021, as passed by Rajya Sabha.*]
2. Discussion on Statutory Resolution seeking disapproval of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021 (No. 3 of 2021) promulgated by the President of India on 4th April, 2021 and consideration and passing of the Insolvency and Bankruptcy Code (Amendment) Bill, 2021.

3. Discussion on Statutory Resolution seeking disapproval of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021 (No. 4 of 2021) promulgated by the President of India on 13th April, 2021 and consideration and passing of the Commission for Air 12.03 [English] Quality Management in National Capital Region and Adjoining Areas Bill, 2021.
4. Discussion on Statutory Resolution seeking disapproval of the Essential Defence Services Ordinance, 2021 (No. 7 of 2021) promulgated by the President of India on 30th June, 2021 and consideration and passing of the Essential Defence Services Bill, 2021.
5. Discussion on Statutory Resolution seeking disapproval of the Indian Medicine Central Council (Amendment) Ordinance, 2021 (No. 5 of 2021) promulgated by the President of India on 22nd April, 2021 and consideration and passing of the Indian Medicine Central Council (Amendment) Bill, 2021.
6. Discussion on Statutory Resolution seeking disapproval of the Homoeopathy Central Council (Amendment) Ordinance, 2021 (No. 6 of 2021) promulgated by the President of India on 16th

May, 2021 and consideration and passing of the Homoeopathy Central Council (Amendment) Bill, 2021.

7. Consideration and passing of the Inland Vessels Bill, 2021.
 8. Consideration and passing of the Coconut Development Board (Amendment) Bill, 2021, after it is passed by Rajya Sabha.
-

12.05 hrs

ELECTIONS TO COMMITTEES

(i) Committee on Public Undertakings

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of Shri Pralhad Joshi, I beg to move the following:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Public Undertakings for the un-expired portion of the term of the Committee *vice* Smt. Meenakashi Lekhi appointed as Minister.”

[Translation]

HON. CHAIRPERSON: The question is:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Public Undertakings for the un-expired portion of the term of the Committee vice Smt. Meenakashi Lekhi appointed as Minister.”

The motion was adopted.

... (*Interruptions*)

(ii) Committee on Estimates

[Translation]

SHRI GIRISH BHALCHANDRA BAPAT (PUNE): Hon. Chairperson Sir, I beg to move:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Estimates

Committee for the un-expired portion of the term of the Committee vice Shri Ajay Bhatt appointed as Minister.””

HON. CHAIRPERSON: The question is:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Estimates Committee for the un-expired portion of the term of the Committee vice Shri Ajay Bhatt appointed as Minister.””

The motion was adopted.

... (*Interruptions*)

(iii) Public Accounts Committee

DR. SATYAPAL SINGH (BAGHPAT): Hon Chairperson, I beg to move:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from amongst themselves to serve as the members of the Committee on Public Accounts for the un-expired portion of the term of the Committee vice Smt. Darshana Jardosh and Shri Ajay Misra Teni appointed as Ministers.””

HON. CHAIRPERSON: The question is:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from amongst themselves to serve as the members of the Committee on Public Accounts for the un-expired portion of the term of the Committee vice Smt. Darshana Jardosh and Shri Ajay Misra Teni appointed as Ministers.””

The motion was adopted.

... (*Interruptions*)

DR. SATYAPAL SINGH: Hon. Chairperson Sir, I beg to move:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate two members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the un-expired portion of the term of the Committee vice Shri Bhupender Yadav and Shri Rajeev Chandrasekhar appointed as Ministers and do communicate to this House the name of the members so nominated by Rajya Sabha.””

HON. CHAIRPERSON: The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate two members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the un-expired portion of the term of the Committee vice Shri Bhupender Yadav and Shri Rajeev Chandrasekhar appointed as Ministers and do communicate to this House the name of the members so nominated by Rajya Sabha.””

The motion was adopted.

... (*Interruptions*)

(iv) Committee on Welfare of Scheduled Castes and Scheduled Tribes

[English]

SHRI TAPIR GAO (ARUNACHAL EAST): Sir, I beg to move: -

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, three members from amongst themselves to serve as the members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the un-expired portion of the term of the Committee *vice* Shri A. Narayanaswami, Shri Bhanu Pratap Singh Verma and Shri Er. Bishweswar Tudu appointed as Ministers.”

[Translation]

HON. CHAIRPERSON: The question is that:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, three members from amongst themselves to serve as the members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the un-expired portion of the term of the Committee vice Shri A. Narayanaswami, Shri Bhanu Pratap Singh Verma and Shri Er. Bishweswar Tudu appointed as Ministers.””

The motion was adopted.

... (*Interruptions*)

(v) Committee on Welfare of Other Backward Classes

SHRI RAJESH VERMA (SITAPUR): Sir, I beg to move:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from amongst themselves to serve as the members of the Committee on Welfare of Other Backward Classes

for the un-expired portion of the term of the Committee vice Shri Sanjay Seth resigned and Shri Kapil Moreshwar Patil appointed as Minister.””

HON. CHAIRPERSON: The question is:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from amongst themselves to serve as the members of the Committee on Welfare of Other Backward Classes for the un-expired portion of the term of the Committee vice Shri Sanjay Seth resigned and Shri Kapil Moreshwar Patil appointed as Minister.””

The motion was adopted.

... (*Interruptions*)

SHRI RAJESH VERMA: Chairperson Sir, I beg to move:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate two members from Rajya Sabha to associate with the Committee on The Welfare of Other Backward Classes of the House for the unexpired

portion of the term of the Committee vice Shri K.K. Ragesh retired from Rajya Sabha and Shri B.L. Verma appointed as Minister and do communicate to this House the name of the members so nominated by Rajya Sabha.’”

HON. CHAIRPERSON: The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate two members from Rajya Sabha to associate with the Committee on The Welfare of Other Backward Classes of the House for the unexpired portion of the term of the Committee vice Shri K.K. Ragesh retired from Rajya Sabha and Shri B.L. Verma appointed as Minister and do communicate to this House the name of the members so nominated by Rajya Sabha.’”

The motion was adopted.

... (*Interruptions*)

HON. CHAIRPERSON: Item No. – 17, Shri P.P. Chaudhary ji.

... (*Interruptions*)

12.15 ½ hrs**MOTION RE: REPORT OF JOINT COMMITTEE ON THE
PERSONAL DATA PROTECTION BILL, 2019 – EXTENSION
OF TIME**

[English]

SHRI P. P. CHAUDHARY (PALI): Sir, I beg to move:

"That this House do extend up to the first week of the Winter Session of Parliament, 2021, the time for presentation of the Report of the Joint Committee on the Personal Data Protection Bill, 2019."

[Translation]

HON. CHAIRPERSON: The question is:

"That this House do extend up to the first week of the Winter Session of Parliament, 2021, the time for presentation of the Report of the Joint Committee on the Personal Data Protection Bill, 2019 ""

The motion was adopted.

... *(Interruptions)*

12.16 hrs**MATTERS UNDER RULE 377***

[Translation]

HON. CHAIRPERSON: Announcement to be made by the Chair regarding matters to be laid on the Table of the House under Rule 377.

Hon. Members who have been given permission to raise matters under Rule 377 today may personally lay the approved text of their matters on the Table immediately.

... (Interruptions)

(i) Need to include places associated with great historical personalities of Rajasthan under 'PRASAD' and 'SWADESH DARSHAN' schemes and also install the statue of Raja Rana Punja

[Translation]

SHRI ARJUNLAL MEENA (UDAIPUR): I would like to bring to the notice of the Hon. Minister that in my Lok Sabha constituency

* Treated as laid on the Table.

Udaipur (Rajasthan) there are many historical and religious places associated with the life of Maharana Pratap ji. A large number of tourists come here not only from the country but also from abroad to see the places. My humble request to you is-

1. Kumbhalgarh is the place where Maharana Pratap was born here.
2. Gogunda is the place where Maharana Pratap was crowned.
3. Chavand, Sarada is the place where Maharana Pratap sacrificed his life.
4. Lord Rishabh Dev Ji is the first Tirthankar of Jain community and the center of faith of tribal community center of faith.
5. Hada Rani site Salumbar.
6. The fort of the tribal king in Bhorai Garh.
7. Jaisamand Lake is the largest freshwater lake in Asia.

For the development of all these places, please connect them with Prasad and 'Swadesh Darshan' scheme run by the Government of India. Sir, I would like to tell you that the Samadhi Sthal of Maharana Pratap ji was inaugurated by former Prime Minister Late Shri Atal Bihari Vajpayee, which is currently becoming dilapidated due to lack of maintenance. Additionally, the statue of Bhomat king Rana Punja

who had helped Maharana Pratap in the battle of Haldighati should also be installed at Chavand and all other historical sites connected with Rana Pratap. I will always remain grateful to you so that people from not only the region but also from across the country and abroad could be informed about his sacrifice, martyrdom and bravery.

**(ii) Need to expedite construction of canal for channelizing
water of Niradevghar Dam in Maharashtra**

SHRI RANJEETSINHA HINDURAO NAIK NIMBALKAR (MADHA): The Nira Deoghar Project on the Nira River received administrative approval in 1984 and the work on this dam was completed in the year 2000. The main purpose of this dam was to provide water to the drought-affected areas of Maharashtra. For this, water was to be supplied mainly to Madha, Phaltan, Khandala, Malshiras etc. through a 100 kilometre long canal so that availability of water for irrigation and drinking purposes could be ensured in these drought-affected areas. Till now only 65 km of this canal has been constructed in approximately 21 years. Kindly provide necessary funds to build about 100 km canal to transport water from Nira

Devdhar dam to Madha Lok Sabha constituency and complete the construction of this canal as soon as possible so that easy availability of water to the people of Malshiras, Phaltan, Sangola, Pandharpur and especially to the farmers can be ensured.

**(iii) Regarding inclusion of all the farmers under Pradhan
Mantri Fasal Bima Yojana in Churu Parliamentary
Constituency, Rajasthan**

SHRI RAHUL KASWAN (CHURU): As per the guidelines of Pradhan Mantri Fasal Bima Yojana, it is necessary to upload the complete data of the insured farmers on the portal, insurance claim is payable only to those farmers whose data is uploaded on the portal, farmers whose data has been uploaded on the portal incorrectly or has not been uploaded at all are deprived of insurance claim, the concerned bank will be responsible for making payment to the deprived farmers as per point number 17-2 of PMFBY guidelines. The concerned banks are not paying the claims of such deprived farmers and in Churu parliamentary constituency, many farmers of the said

category have not received crop insurance claim from the year 2017 to 2020.

I request that the concerned banks should make payment to the farmers deprived due to the mistake of the banks, information of the farmers deprived of the claim should be given along with the reason and the portal should be opened for corrections, necessary instructions should be issued in this regard.

**(iv) Regarding better road connectivity between districts of
West Bengal and Garo Hills**

[English]

DR. SUKANTA MAJUMDAR (BALURGHAT): The road connection needs to be re-established between Hili-Balurghat of West Bengal and Mahendraganj-Tura in Meghalaya passing through Bangladesh. This will reduce distance between Hili–Balurghat and Mahendraganj-Tura, save time and money, boost the economy of the two states, facilitate cultural exchanges, and above all, benefit farmers and business community and students of the two States. It will also pave the way for the proper manipulation and utilization of natural resources stored in the two states of India. The development in the fields of culture, education, economy, agriculture and tourism has been greatly affected because of poor road communication. Therefore, Government should revive, reconnect and re-introduce the easy communication between districts of West Bengal and Garo Hills in general and the entire Northeast, which can be made by forming and introducing a corridor through the land of Bangladesh.

**(v) Need to protect the interest of students falling prey to
unrecognised universities and institutes mushrooming in the
country**

[Translation]

SHRI SUMEDHANAND SARASWATI (SIKAR): There are a large number of self-recognised, unrecognised universities/institutions functioning in different parts of the country. These fake institutes betray innocent students by trapping them. Their degrees are not recognised by the government, which wastes both their time and money. I request the Government to please save innocent students from the clutches of such fake, self-proclaimed and unrecognised universities.

(vi) Need to sanction additional houses under Pradhan Mantri Awas Yojana in Odisha particularly in Balasore Parliamentary Constituency

[English]

SHRI PRATAP CHANDRA SARANGI (BALASORE): Odisha in general and Balasore in particular have been very prone to flood, cyclone and other natural calamities. During the recent cyclone 'YAAS' entire Balasore district was very badly affected. Countless houses were completely damaged and washed away by the upsurge of saline water, heavy rain fall and consequential gush of rain water flowing from the upper region. Many people could not be shifted to the temporary cyclone shelters. Many shops & market complexes have been completely washed away in the coastal area. People, therefore, have lost their livelihood. Cattle and other domestic animals suffered a lot. Many died. The agony of the people in those areas is indescribable. This happened because the embankments are not properly strengthened; water discharging system is not scientifically developed and most of the people do not have a pucca house. The only ray of hope is PMAY which is not reasonably distributed due to the reasons best known to the state Government.

While thanking the Hon'ble Prime Minister for sanctioning a good number of houses this year under PMAY to Odisha, I would like to say that it is not sufficient to cover all kutchha houses. My humble submission to the Hon'ble Minister of Rural Development and Panchayati Raj is to consider sanctioning some additional houses to Odisha in general and Balasore in particular under PMAY as a special case, so that all the mud houses can be covered under PMAY to enable the poor people to fight against such recurrent natural calamities.

(vii) Regarding GST and Import charges waiver on medicines

ADV. DEAN KURIAKOSE (IDUKKI): The treatment of rare diseases such as, Gaucher disease, Pompe, MPS 1, Fabry, Spinal Muscular Atrophy are among the major rare diseases affecting our children, is an expensive affair and medicines are mostly Imported. Incapacity to afford the treatment, inadequate availability of medications, inaccessibility to advanced treatment facilities, are just a few of the problems the families face. Even though, such patients are quite a few in numbers, however, the treatment, modalities and research for such, result in exceedingly high cost to be borne by the patient. The average cost of such drugs starts around 43 lakhs annually

for Gaucher disease and goes upto 18 crores for Spinal Muscular Atrophy. The overhead charges go upto more than 30-40% by the time they reach the patient hand.

Waiver of GST and Import charges on these medicines will be helpful, especially, towards people who are financially deprived. Hence, I humbly request the Government to intervene.

**(viii) Regarding new dam construction over Markandeya river
in Karnataka**

DR. A. CHELLAKUMAR (KRISHNAGIRI): I would like to take this opportunity to highlight the issue of a new dam constructed by Karnataka across Markandeya river which will affect irrigation in 870 hectares of lands in Krishnagiri district.

Markandeya River is a tributary of Pennaiyar that originates in Karnataka and enters Tamil Nadu in Krishnagiri district. The TN government, farmers and parties have been opposing the dam as it would affect irrigation and drinking water needs of six districts including Krishnagiri.

On the direction of the Supreme Court, Tamil Nadu government in 2019 urged the Union Government to constitute the Tribunal to resolve the issue immediately, but till now, the Tribunal has not been formed and is yet to become a reality.

Hence, I request Union Minister for Jal Shakti to constitute the Tribunal immediately and thereby resolve the water crises safeguarding the interests of farmers and the public of the six districts including Krishnagiri.

(ix) Regarding financial crisis in Andhra Pradesh

SHRI RAGHU RAMA KRISHNA RAJU (NARSAPURAM):

Andhra Pradesh Government is reeling under acute financial crisis arising from lacking of income generating activities.

Government of India is aware that AP Government has already crossed its FRBM limit. Though interests on loans of the state should not cross 10% of total GDP revenue, but it crossed 20% above. Due to financial crunch, government is not in a position to pay salaries of the employees in time. Funds released by the Centre are being diverted to welfare schemes announced by the state. As there are no income-generating activities, state is gradually turning into a debt-ridden state. Recently, RBI had to adjust the revenue deficit grants against the overdrafts already taken by the state. So, the state is searching for fresh loans at high rates of interest from various financial institutions by way of Corporations.

Hence, I seek immediate intervention of Government of India for corrective action before the situation turns worse.

(x) Need to set up a Bench of High Court of Bombay at Pune

[Translation]

SHRI SHRIRANG APPA BARNE (MAVAL): The population of Pimpri Chinchwad city of Pune is around 1.5 crore, and due to the absence of a High Court bench in Pune, people here have to go to Mumbai for their court work, while around 45 percent of the cases in Mumbai High Court are from Pune area and it takes 3 to 4 hours for a party to go from Pune to Mumbai for their case. Apart from this, clients from Ahmednagar, Satara and Solapur also go to Mumbai for their cases whereas Pune is closer for these districts.

At present, Maharashtra has division benches of High Court at Nagpur and Aurangabad, if approval is granted to have a division bench of High Court at Pune, people who travel to Mumbai from Pune, Ahmednagar, Satara and Solapur for court cases will get the facility.

Whereas due to more number of cases in Mumbai High Court, people are not getting justice on time.

Whereas the proverb goes that "justice delayed is justice denied" and as such due to this delay in getting justice, people are losing faith

in justice, while the government also feels that justice should be delivered quickly.

Therefore, I demand from the Government to give approval for setting up a bench of Mumbai High Court in Pune.

(xi) Need to build a temple of Mata Sita, wife of Lord Rama in Sitamarhi, Bihar and also run a train from Ayodhya to Janakpur via Sitamarhi

[Translation]

SHRI SUNIL KUMAR PINTU (SITAMARHI): As we all know that after the order of the Hon. Supreme Court, the construction work of the grand Ram temple has been started in Ayodhya, the birthplace of Lord Ram. I urge the Government to pave the way for the construction of a grand Sita Mata temple at Sitamarhi, the birthplace of mother Sita, the mother of the universe. Along with this, I also request to develop entire Sitamarhi on the lines of Ayodhya. Apart from this, through the Chair I request the Government to run a super-fast train from Ayodhya to Janakpur via Sitamarhi. This train should be made in such a way that the people travelling in it can experience the Ramayana era. This will not only lead to the development of tourism, but also to the appropriate development of this region.

(xii) Regarding declaration of Durgadevi settlement, Balasore as a protected site

[English]

SHRI BHARTRUHARI MAHTAB (CUTTACK): A 4000-year-old settlement and ancient artifacts have been discovered in Durgadevi village in Remuna Tehsil of Balasore district recently. The Odisha Institute of Maritime and South East Asian Studies, the archaeological wing of the State Government has sought permission from the Archaeological Survey of India to document the site which has a circular mud fortification of about 4.9 kms in between Sona river in the South and the Burahabalang river on its north-eastern borders. Interestingly, traces have been found beyond the Early Historic Period, Iron age up to Chalcolithic period which is 2000 to 1000 BC in the excavation site. The fortification signifies the emergence of urbanization at Durgadevi around 400 to 200 BC.

I would urge the Government to publicize this 4000-year-old settlement of our country and declare Durgadevi as a protected site.

**(xiii) Regarding National Level Research Institute for Nano
Textile Technology**

SHRI N.K. PREMACHANDRAN (KOLLAM): Parvathy Mills Limited, Kollam has been shut down since 2008. The Mill owned R 16.40 acres of prime city land. The land is not in use. The revival package submitted for the Mill has not been considered till this date. Various proposals were submitted for proper utilisation of land and the same has not been considered. The land is suitable for establishment of National Level Research Institute for Nano Textiles Technology and Nano Textile Park. DRDO is an agency specialized in research and development in various sectors. The DRDO has not helped textiles sector in research and development. The Nano textiles is an area which requires research and development.

Hence, I urge upon the Government to constitute a committee to conduct study regarding the feasibility of establishing a National Level Research Institute for Nano Textile Technology and Nano Textile Park under DRDO in the land owned by Parvathy Mills, Kollam.

[Translation]

HON. CHAIRPERSON: You all are senior members. The kind of behavior you show in a democracy is not appropriate. I request you to go to your respective places, please go to your seats. This House is the temple of democracy and it is the duty of all of us to uphold its dignity.

... (Interruptions)

HON. CHAIRPERSON: The House stands adjourned to meet again at 11 a.m. on Monday, the 26th July, 2021.

12.17 hrs

*The Lok Sabha then adjourned till Eleven of the Clock on Monday,
July 26, 2021/Sravana 4, 1943 (Saka).*

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